

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank Ltd.

...PETITIONER

Vs.

Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 23.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Ms. Sneh Chaudhary, Advocate for petitioner

ORDER

Proxy counsel for the financial-creditor is present and submitted that they don't have any objection for taking the documents filed by the respondent in the matter on record. No one is present on behalf of the corporate-debtor at the time of hearing of the matter. Having regard to the submissions made by the proxy counsel, the matter is posted to 18th October, 2019 at 2:30 P.M.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)